

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

*The Members then stood in silence for a minute.*

12-01 hrs.

RE: MOTIONS FOR ADJOURNMENT

**Shri Braj Raj Singh** (Firozabad): Sir, may I ask your guidance about one of my adjournment motions? It is about the Judgment of the Supreme Court in the Karnal Murder Case. I abide by your decision that the adjournment motion would not be allowed. But I want to seek your guidance as to how we can raise this matter in the House because the matter is urgent and important. It affects the whole administration. Can we not have some sort of a discussion on this?

**Shri Vajpayee** (Balrampur): This question was raised during Question Hour in the last session and you were pleased to allow many supplementaries. Now a decision has been given by the Supreme Court and we would like to have a discussion.

**Mr. Speaker:** An adjournment motion was tabled at this stage and I thought that it was not the proper remedy. I also felt that this matter pertained to the State with its own Legislature and it is open to the members there to take interest in that matter and set right if there is anything wrong. This Parliament should not take up jurisdiction over such a matter which can be dealt with by the local legislature consisting of as good representatives as we are here.

If any other motion comes up, as Shri Vajpayee says, I will consider that matter. I cannot be called upon to give any advice in advance as to

what ought to be done. As and when a matter arises, it is for me to dispose of it. . . . . (*Interruption*).

**Shri Tyagi** (Dehra Dun): Another criterion for an adjournment motion is that it should be urgent; it cannot be a continuing process. The question cannot come up as an adjournment motion if it is not urgent.

**Mr. Speaker:** I have already disallowed the adjournment motion and I think the hon. Members are not taking exception to that. They want me to give them guidance as to what can be done for raising a discussion and I said that it was not for me to give guidance in these matters.

**Shri Ram Krishan Gupta** (Mahendragarh): In reply to my previous questions, the hon. Home Minister promised to look into the matter after a decision was made on the appeal. Now, a decision has been taken by the Supreme Court. So, this matter should be raised here and a discussion should be allowed.

**Mr. Speaker:** Very well. But not on an adjournment motion. Does he mean to say that the hon. Home Minister said that it could be taken up here after the judgement was delivered in this matter?

**The Minister of Home Affairs** (Shri G. B. Pant): He says that I stated previously, in reply to a question that I would look into the matter. But I cannot vest Parliament with jurisdiction which either it possesses or does not possess. I have stated that I would look into the matter. I have looked into the matter and find that there is no ground for raising this question here by an adjournment motion or otherwise, in any form whatsoever.

12-05 hrs.

RE: MOTION OF PRIVILEGE

**Shri A. M. Tariq** (Jammu and Kashmir): Mr. Speaker, on the 7th of this month, I have sent you a notice